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Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.727/2010 in O.A.No.3087/2003

Tuesday, this the 30th day of November 2010

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Dr. Veena Chhotray, Member (A)

- Shashi Aggarwal
 d/o Paryag Chand Aggarwal
 r/o 175, MC Colony
 Hisar, Haryana
- 2. Rakesh Kumar d/o Paryag Chand Aggaral r/o 175, MC Colony Hisar, Haryana

..Applicants

(By Advocate: Shri M K Bhardwaj)

Versus

- Shri C P Tirpathi
 Secretary, DSSSB
 FC-18, Institutional Area
 Karkardooma
 Near Railway Reservation Centre
 Delhi-92
- 2. Shri Rakesh Mohan, Secretary
 Department of Education
 Govt. of NCT of Delhi
 Old Secretariat, Delhi-5
 - 3. Shri K S Mehra Commissioner MCD, Town Hall, Delhi

..Respondents

(By Advocates: Shri Vijay Pandita, Shri Rajender Khatter and Shri Umesh Joshi)

ORDER (ORAL)

Shri Shanker Raju:

Our directions be now complied with by the respondents within a period of one month from the date of receipt of a copy of this order.



2. With this, CP stands disposed with liberty to revive it in case of non-compliance and in such an event, a serious view of the matter shall be taken. Notices are discharged. No costs.

(Dr. Veena Chhotray) Member (A) Shanker Raju)
Member (J)

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Freeh MA 511/11- Director